

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 205/MP/2023

Subject : Petition under Section 79 of the Electricity Act, 2003, along with Regulation 111-113 of the CERC Conduct of Business Regulations 1999 inter alia seeking appropriate directions against GUVNL and Rajasthan Discoms/RUVNL towards the wrongful and unsustainable demand towards contract year penalty for availability below 75% (DC penalty) for the contract year 2022-2023.

Petitioner : Tata Power Company Ltd.

Respondents : GUVNL & Ors.

Date of Hearing : **9.11.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Shreshth Sharma, Advocate, TPCL
Shri Neelkandan Rahate, Advocate, TPCL
Shri Deepak Thakur, Advocate, TPCL
Shri M.G Ramachandran, Sr. Advocate, GUVNL
Ms. Srishti Khiudera, Advocate, GUVNL
Ms. Swapna Seshadri, Advocate, RUVNL
Ms. Shivani Verma, Advocate, RUVNL

Record of Proceedings

At the request of the learned counsel for the Petitioner, the Commission adjourned the hearing of the Petition.

2. The Petition will be listed for hearing on **20.12.2023**.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

